

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) N
o(s). 1598-1599/2015

(Arising out of impugned final judgment and order dated 07/05/2013
in CRLA No. 632/2007 and in CRLA No. 390/2007 passed by the High
Court of Judicature at Allahabad)

RAM KUMAR Petitioner(s)

VERSUS

STATE OF U.P. Respondent(s)
(With office report)

Date : 23/11/2015 These petitions were called on for hearing
today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s) Mr. A. Lakshminarayanan, Adv.
Mr. V.N. Dakshina Murthy, Adv.
For Mr. V. Ramasubramanian (A.C.)(Not Present)

For Respondent(s) Ms. Ruchi Kohli, Adv.

UPON hearing the counsel the Court made the following

O R D E R

There is a letter for adjournment circulated by le
arned counsel for the petitioner.

List the matters after ten weeks.

(Meenakshi Kohli)
Court Master

(Jaswinder Kaur)
Court Master

Signature Not Verified

Digitally signed by
Meenakshi Kohli
Date: 2015.11.23
13:04:32 IST
Reason: